

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2716/2004  
MA-2240/2004

New Delhi this the 15<sup>th</sup> day of July, 2005.

Hon'ble Shri Shanker Raju, Member(J)

1. Joint Action Committee of all Employees at Noida Mint  
C/o I.G. Mint, D-2,  
Sector-2, Noida through  
Sh. Ramashish Prasad  
General Secretary.
2. R.D. Bhatt,  
S/o late Sh. D.R. Bhatt,  
M-9/B-2 DDA Flats Dilshad Garden,  
New Delhi-95. .... Applicants

(through Sh. Satish Kumar, Advocate)

Versus

1. Union of India through  
its Secretary,  
Ministry of Finance,  
Dept. of Economic Affairs,  
North Block,  
New Delhi-1.
2. The General Manager,  
India Govt. Mint,  
D-2, Sector-1,  
Noida. .... Respondents

(through Sh. T.C. Gupta, Advocate)

Order (Oral)

The issue is for payment of bonus which has been denied due to the fact that Incentive Scheme is not applicable on the applicants whereas it is seen from the pleadings that some persons have been accorded bonus under the Incentive Scheme. The applicants allege discrimination in the matter of grant of bonus.

10

2. It is stated at the Bar by the learned counsel of the respondents that the matter is under active consideration with the Ministry of Finance for redressal of the grievance of the applicants.

3. O.A. is disposed of with a direction to the respondents to take a final decision in the matter within three months from the date of receipt of a copy of this order. If the applicants are still aggrieved, it shall be open for them to revive this O.A., which is accordingly disposed of. No costs.

S. Raju

(Shanker Raju)  
Member(J)

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